

PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF SURANA INDUSTRIES LIMITED

Registered Office: #29 Whites Road, IInd Floor, Royapettah, Chennai- 600 014. India

In connection with the public announcement dated March 25th. 2009 published in this newspaper by SAL Securities Private Limited, the Manager to the Offer, on behalf of Mr. G.R. Surana, Mr. Shantilal Surana, Mr. VijayRaj Surana, Mr. Dineshchand Surana, Mrs. Chandanbala Surana, Mrs. Sarladevi Surana, Mrs. Alka Surana and Mrs. Vasantha Surana (hereinafter collectively referred to as “**Acquirers**”) and in compliance with Regulations 11(1) and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation 1997 and subsequent amendments thereto (“SEBI (SAST) Regulations”), the shareholders of Surana Industries Limited (“SIL” or the “Target Company”) are requested to kindly note that :

1. The revised Consolidated Offer Price is Rs. 158.30, (Rupees One Hundred Fifty Eight and Thirty Paise only), per fully paid Equity Share of Surana Industries Limited, of Rs. 10/- each. The Consolidated Offer Price of Rs. 158.30 per fully paid Equity Share comprises of the Offer Price of Rs. 150.00 per fully paid up Equity Share and the interest on the offer price calculated @10% p.a. for 202 days, which works out to Rs. 8.30 (Rupees Eight and Thirty Paise only) per fully paid up Equity Share of the Target Company in respect of the delay in issuing the Public Announcement.
2. The Schedule of Activity set forth in the public announcement dated March 25th. 2009 is delayed and a revised Schedule of Activity will be announced separately.
3. All other terms and conditions of the open offer as set forth in the public announcement dated March 25th. 2009 published in this newspaper remain unchanged. Any change in the terms and conditions will also be announced separately.

The Acquirers accepts full responsibility for the information contained in this Public Announcement. Further, the Acquirers are responsible for each of its obligations under the SEBI (SAST) Regulations.

Issued on behalf of the Acquirers by

SAL Securities Private Limited MANAGER TO THE OFFER

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